

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Jalees Ahmed @ Lalbatti
FIR No. 293/2014
PS Kirti Nagar
U/s. 302/34 IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 29/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Jasim Ansari
FIR No. 55/2016
PS Nihal Vihar
U/s. 302 IPC

27.05.2020


The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Report received from PS Nihal Vihar.

Put up for 29/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Pintoo Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302 /120B/34 IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 29/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Krishan Ravidas
FIR No. 395/2017
PS Nihal Vihar
U/s. 302/201/34 IPC

27.05.2020


The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Report received from PS Nihal Vihar.

Put up for 29/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Krishan Kumar
FIR No. 92/2010
PS Nihal Vihar
U/s. 302/120 B/34 IPC

27.05.2020


The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Report received from PS Nihal Vihar.

Put up for 29/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS**

27.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Harish Chand @ Sudhama
FIR No. 413/2014
PS Nihal Vihar
U/s. 302 IPC

27.05.2020


The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Report received from PS Nihal Vihar.

Put up for 29/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Munna Paswan
FIR No. 53/2017
PS Kirti Nagar
U/s. 302/34 IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 29/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Narender Nath
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Narender Nath
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC


27.05.2020

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Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Satwana Devi
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Meena
FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Meena
FIR No. 871/2014
PS Uttam Nagar
U/s. 302/34 IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 350/2020
State Vs. Pintu Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

27.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 27/05/2020 of Ld. ASJ-05, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Pintu Kumar for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding previous involvement of the accused received from IO/SHO PS Nihal Vihar.

Contd..2..



WEST DISTRICT OF SH. VISHAL SINGH
**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 349/2020
State Vs. Rajdev
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

27.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 27/05/2020 of Ld. ASJ-05, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Rajdev for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.


Reply to the bail application received from IO/SHO PS Nihal Vihar.

 Contd..2..

State Vs. Rajdev
FIR No. 258/2013

--2--

Trial Court file not received from the concerned Court.
Put up with trial court record on 28/05/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 330/2020
State Vs. Ajay
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/506/34 IPC

27.05.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 27/05/2020 of Ld. ASJ-05, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Ajay for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding previous involvement of the accused received from IO/SHO PS Nihal Vihar.




Contd..2..

State Vs. Ajay
FIR No. 258/2013

--2--

Trial Court file not received from the concerned Court.
Put up with trial court record on 28/05/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 282/2020
State Vs. Dheeraj
FIR No. 296/2016
PS Paschim Vihar
U/s. 302/449/411/392/120B/34 IPC

27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Manish, Proxy Counsel for applicant/accused.

Put up for 28/05/2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

State Vs. Satwana Devi
FIR No. 840/2016
PS Ranhola
U/s. 302/201/120B IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Adl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Palvinder
FIR No. 13/2020
PS Ranjit Nagar
U/s. 7/8 POCSO Act


27.05.2020

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Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Sh. Manish

State Vs. Puneet Yadav
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC

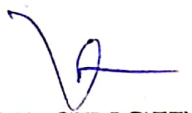
27.05.2020

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Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

sh. Manish
Gupta

State Vs. Narender Nath
FIR No. 560/2014
PS Ranhola
U/s. 302/34 IPC


27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Kanta Prasad
FIR No. 49/2011
PS Tilak Nagar
U/s. 302/308/34 IPC


27.05.2020

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Present : Ld. Addl. PP for the State.

Sh. Rajan Bhatia, Counsel for applicant/accused from DLSA.

Put up for 28/05/2020.


**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Santosh Kumar
FIR No. 310/2018
PS Ranhola
U/s. 302/201 IPC

27.05.2020

The court of undersigned is on duty as Designated Court to hear applications for interim bail preferred by panel lawyers of DSLSA on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Ld. Addl. PP for the State.

Sh. Manoj Khatri, Counsel for applicant/accused.

Put up for 28/05/2020.



**(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
27.05.2020**